



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/November/2022-23/11

Meeting Date -02/11/2022

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 11/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 02.11.2022 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri NandLal, Consultant DPIIT
- 4) Shri S.K. Mohapatra, DDG
- 5) Shri Mahesh Kumar, A.S.O.

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

The Committee approved the minutes of Norms Committee -VII Meeting No. 11/87 dated 02.11.2022 since uploaded on DGFT website.

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Nag
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OR
Sd/-
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Case No. A-333	M/s. Navratan Speciality Chemicals LLP, Ahd	Status: Deferred
M.No. 11 /23	Hqrs F.No. 01/87/50/038/AM18	
Date: 02.11.2022	RA's F.No. 08/24/40/411/AM17	
	Advance Licence No./Date: 0810139670 dated 07.02.2017	

Sub: -Fixation of ad-hoc input output norms in respect of Adv. Authorization No. 0810139670 dated 07.02.2017 issued under Para 4.07 of HBP.

Decision: The Committee considered the case as per Agenda. The firm was granted personal hearing on 02.11.2022 but the firm vide its email dated 01.11.2022 intimated that their concerned person is out of station and requested to adjourn the personal hearing and grant another date of personal hearing.

In view of the firm's request, the Committee decided to grant personal hearing to the firm on the forthcoming Norms Committee Meeting.

Case No. A-334	M/s. Navratan Speciality Chemicals LLP, Ahd	Status: Deferred
M.No. 11/23	Hqrs F.No. 01/87/50/039/AM18	
Date: 02.11.2022	RA's F.No. 08/24/40/412/AM17	
	Advance Licence No./Date: 0810139672 dated 07.02.2017	

Sub: -Fixation of ad-hoc input output norms in respect of Adv. Authorization No. 0810139672 dated 07.02.2017 issued under Para 4.07 of HBP.

Decision: The Committee considered the case as per Agenda. The firm was granted personal hearing on 02.11.2022 but the firm vide its email dated 01.11.2022 intimated that their concerned person is out of station and requested to adjourn the personal hearing and grant another date of personal hearing.

In view of the firm's request, the Committee decided to grant personal hearing to the firm on the forthcoming Norms Committee Meeting.

Case No. A-335	M/s. Navratan Speciality Chemicals LLP, Ahmedabad	Status: Deferred
M.No.11/23	Hqrs F.No. 01/87/50/370/AM17	
Date: 02.11.2022	RA's F.No. 08/24/40/085/AM17	
	Advance Licence No./Date: 0810138106 dated 06.06.2016	

Sub: -Fixation of ad-hoc input output norms in respect of Adv. Authorization No. 0810138106 dated 06.06.2016 issued under Para 4.07 of HBP.

Decision: The Committee considered the case as per Agenda. The firm was granted personal hearing on 02.11.2022 but the firm vide its email dated 01.11.2022 intimated that their concerned person is out of station and requested to adjourn the personal hearing and grant another date of personal hearing.

In view of the firm's request, the Committee decided to grant personal hearing to the firm on the forthcoming Norms Committee Meeting.

Case No. A-336	M/s. Rathna Packaging India Pvt. Ltd., Bangalore	Status: Deferred
M.No. 11/23	Hqrs F.No. 01/87/50/934/AM19	
Date: 02.11.2022	RA's F.No. 07/24/40/161/AM17	
	Advance Licence No./Date: 0710110389 dated 08.09.2016	

Sub: -Request for change of inputs item from Metallocene Linear Low Density Polyethylene- MLLDPE/High Density Polyethylene-HDPE (as approved by NC) to Metallocene Linear Low Density Polyethylene-Metallocene LLDPE (as per advance authorization).

Decision: The case was considered by the Committee as per agenda. Shri Gyan Prasad, representative of the firm appeared for personal hearing. After consequent upon the issue and in the presence of Technical Experts, it was decided to call for the following information from the firm:

1. Bifurcation of quantity of Metallocene Linear Low Density Polyethylene-MLLDP and High Density Polyethylene-HDPE against the total export item.
2. Provide total quantity of import and export.

Case No. A-337	M/s Essel Propack Ltd., Mumbai	Status Deferred
M.No. 11/23	01/87/50/532/AM18/ DES-VII	
Date: 02.11.2022	03/94/040/0550/AM18 Advance Licence No./Date 0310818198 dated 03.01.2018	

Sub: - Fixation of adhoc input output norms in respect of Advance Authorization No. 0310818198 dated 03.01.2018 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered by the Committee as per agenda and decided to call for the following information from the firm:

1. Net weight of export product.
2. Number of Ply in export and net content of LLDPE, LDPE, Ethylene Acrylic Acid Copolymer and Aluminium Foil in export in weight terms.
3. Thickness of Aluminium Foil to be imported.
4. % wastage claimed for each input with justification
5. Details of Master Batch with Catalogue.
6. Justification for import of UV and Varnish since export is unprinted.

Case No. A-338	M/s Essel Propack Ltd., Mumbai	Status: Deferred
M.No. 11/23	01/87/50/533/AM18/ DES-VII	
Date: 02.11.2022	03/94/040/0549/AM18 Advance Authorization No. & Date 0310818070 dated 28.12.2017	

Sub: - Fixation of adhoc input output norms in respect of Advance Authorization No. 0310818070 dated 28.12.2017 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered by the Committee as per agenda and decided to call for the following information from the firm:

1. Net weight of export product and weight of PP for Caps in it.
2. Net content of LLDPE, LDPE, Ethylene, HDPE, Acrylic Acid Copolymer and Aluminium Foil in export in weight terms.
3. Thickness of Aluminium Foil to be imported.
4. % wastage claimed for each input with justification
5. Details of Master Batch with Catalogue.

Case No. A-339	M/s Essel Propack Ltd
M.No. 11/23	01/87/50/534/AM18/ DES-VII
Date : 02.11.2022	03/94/040/0550/AM18
	Advance License No. 0310818199 dated 03.01.2018

Subject: Fixation of adhoc input output norms respect of Advance Authorization No. 0310818199 dated 03.01.2018 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered by the Committee as per agenda and decided to call for the following information from the firm:

1. Net weight of export product whether export is in Tube Form?
2. Number of Ply in export and net content of LLDPE, LDPE, HDPE Ethylene Acrylic Acid Copolymer and Aluminium Foil in weight terms.
3. Thickness of Aluminium Foil to be imported.
4. % wastage claimed for each input with justification
5. Details of Master Batch with Catalogue.
6. Justification for import of UV Ink and Varnish since export is unprinted.

Case No. A-340	M/s. Macro Polymer Pvt. Ltd., Ahmedabad	Status: Approved
M.No. 11/23	01/87/050/424/AM17/DES-VII	
Date : 02.11.2022	08/24/40/081/AM17	
	Advance Licence No./Date 0810138122 dt. 07.06.2016	

Subject: Request for amendment/enhancement in quantity of import item.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts, it was decided to amend/increase the quantity of inputs as under:

Import Item	Qty. allowed
1. Distilled Fatty Acid	0.164Kg
2. Pentaerythritol	0.122Kg
3. Phthalic Anhydride	0.215Kg
4. Benzoic Acid	0.112Kg
5. Glycerine	0.056Kg
6. Xylene	0.420Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-341	M/s. Macro Polymer Pvt. Ltd., Ahmedabad	Status: Approved
M.No. 11/23	01/87/050/370/AM18/DES-VII	
Date : 02.11.2022	08/24/40/464/AM17	
	Advance Licence No./Date 0810140985 dt. 21.09.2017	

Subject: Request for amendment/enhancement in quantity of import item.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical exports, it was decided to amend/increase the quantity of inputs as under:

Import Item	Qty.allowed
1. Distilled Fatty Acid	0.446Kg
2. Glycerine	0.031Kg
3. Pentaerythritol	0.159Kg
4. Phthalic Anhydride	0.213Kg
5.Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.160Kg
6.Toluene	0.040Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-342	M/s. Macro Polymer Pvt. Ltd., Ahmedabad	Status: Approved
M.No. 11/23	01/87/050/420/AM17/DES-VII	
Date : 02.11.2022	08/24/40/052/AM17	
	Advance Licence No./Date 0810138037 dt. 27.05.2016	

Subject: Request for amendment/enhancement in quantity of import item.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical exports, it was decided to amend/increase the quantity of inputs as under:

Import Item	Qty allowed
1. Lauric Acid	0.245Kg
2. Phthalic Anhydride	0.373Kg
3. Glycerine	0.269Kg
4. Toluene	0.210Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-343	M/s. Macro Polymer Pvt. Ltd., Ahmedabad	Status: Approved
M.No. 11/23	01/87/050/445/AM15/DES-VII	
Date : 02.11.2022	08/24/40/376/AM15	
	Advance Licence No./Date 0810134245 dt. 05.01.2015	

Subject: Request for amendment/enhancement in quantity of import item.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical exports, it was decided to amend/ increase the quantity of inputs as under:

Import Item	Qty. allowed
1. Distilled Fatty Acid	0.224Kg
2. Pentaerythritol	0.201Kg
3. Phthalic Anhydride	0.218Kg
4. Benzoic Acid	0.128Kg
5. Toluene	0.315Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-344	M/s. Macro Polymer Pvt. Ltd., Ahmedabad	Status: Approved
M.No. 11/23	01/87/050/374/AM17/DES-VII	
Date : 02.11.2022	08/24/40/209/AM17	
	Advance Licence No. and Date 0810138574 dt. 31.08.2016	

Subject: Request for amendment/enhancement in quantity of import item.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical exports, it was decided to amend/increase the quantity of inputs as under:

Import Item	Qty. allowed
1. Distilled Fatty Acid	0.164Kg
2. Pentaerythritol	0.122Kg
3. Phthalic Anhydride	0.215Kg
4. Benzoic Acid	0.112Kg
5. Xylene	0.420Kg
6. Glycerine	0.056Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-345	M/s. Macro Polymer Pvt. Ltd., Ahmedabad	Status: Approved
M.No. 11/23	01/87/050/045/AM18/DES-VII	
Date : 02.11.2022	08/24/40/462/AM17	
	Advance Licence No./Date 0810139863 dt. 10.03.2017	

Subject: Request for amendment/enhancement in quantity of import item.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts, it was decided to amend/increase the quantity of inputs as under:

Import Item	Qty. allowed
1. Distilled Fatty Acid	0.466Kg
2. Glycerine	0.031Kg
3. Pentaerithritol	0.159Kg
4. Phthalic Anhydride	0.218Kg
5. Mineral Turpentine Oil/Low Aromatic White Spirit(LAWS)	0.166Kg
6. Xylene	0.044Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-346	M/s. Ocean Thermoplastic Elastomers Pvt. Ltd., Delhi	Status: Deferred
M.No. 11/23	01/87/050/00587/AM18/DES-VII	
Date : 02.11.2022	06/24/040/00023/AM17	
	Advance Licence No./Date 0510405146 dated 28.12.2017	

Subject: Fixation of adhoc input output norms respect of Advance Authorization No. 0510405146 dated 28.12.2017 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered by the Committee as per agenda. It was noted by the technical experts that as per detailed furnished by the firm vide its letter dated 08.10.2022, the export product is WPC and is composite door as such. It was decided to call for the following:

“Provide other composite material being used in the production with quantity”.

Case No. A-347	M/s Techfab (I) Industries Ltd., Mumbai	Status: Approved
M.No. 11/23	01/87/50/Techfab/AM22-23/DES.VII	
Date: 02.11.2022	03/95/040/943/AM19	
	Advance Licence No./Date 0310825889 dt. 24.12.2018	

Subject: Fixation of adhoc input output norms in respect of Advance Authorization No. 0310825889 dt. 24.12.2018 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered by the Committee as per agenda. On the recommendation of the technical experts present in the meeting, it was decided to approve the case as applied for with Nil wastage.

Export Item	Qty	Import Item	Qty.
Polypropylene articles n.e.s. PP Extruded Geogrid.	1200.00MT	Polypropylene Granules	1152.00MT
		PP Nucleating Agent Masterbatch	48.00MT

RA may take consequential action as per Policy/Procedure.

Case No. A-348	M/s Injectoplast Pvt. Ltd., Kanpur	Status: Approved
M.No. 11/23	01/87/50/105/AM19/ DES-VII	
Date:11/23	06AA04003211AM21	
	Advance Licence No./Date 0611000378 dt. 10.05.2021	

Subject: Amendment in the quantity of export and import item in respect of advance authorization No. 0611000378 dt. 10.05.2021 issued under para 4.07 on self declaration basis.

Decision: The case was considered by the Committee as per agenda. On the recommendation of comments dated 28.10.2022 provided by technical exports present in the meeting, it was decided to amend the quantity of export and import item as under:

S.No.	Export Item	Qty.	Import Item	Qty. allowed
1	Vehicle Interior Grab Handle Front (net content Polyamide 7686Kg, Polypropylene 19992Kg, Colour concentrates 987.2Kg)	4,20,000 Nos.	1. Polyamide-66	8,070.3Kg
			2. Polypropylene	20,991.6Kg
			3. Damper (Relevant quality and size)	Net to net
			4. Colour concentrate	1,036.56Kg.
2	Vehicle Interior Grab Handle Rear (net content Polyamide 11,664Kg, Polypropylene 22,848Kg., Colour concentrates 1,473.8Kg).	4,80,000 Nos.	1. Polyamide-66	12,247.2Kg
			2. Polypropylene	23,990.4Kg
			3. Damper (Relevant quality and size)	Net to net
			4. Colour concentrate	1,547.52Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-349	M/s Balkrishna Industries Ltd., Mumbai	Status: Approved
M.No. 11/23	HQNORMAPPLY00373685AM22	
Case No. 02.11.2022	03AX04001411AM22	
	Advance Licence No. and Date 0311012209 dt. 03.03.2022	

Subject: Fixation of adhoc input output norms in respect of Advance Authorization No. 0311012209 dt. 03.03.2022 issued under Para 4.07 of FTP based on self declaration.

Decision: The case was considered by the committee as per agenda. On the recommendation of technical experts provided vide email dt. 26.10.2022, it was decided to fix the adhoc input output norms as under:

Export Item	Qty	S.No.	Import item	Qty
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported <u>8,000,000.00</u> kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.391
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.672
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.837
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.131
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	1.723
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	53.891
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.969
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.053
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.082
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.878
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.346
		14	RUBBER CHEMICAL :ACCELERATOR	0.681
		15	RUBBER CHEMICAL :RETARDERS	0.124
		16	ZINC OXIDE	1.784
		17	STEARIC ACID	0.884
		18	MICROCRYSTALLINE PETROLEUM WAX	0.877
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER	4.035

		PROCESS OIL.	
	20	PHENOLIC TACKIFIER RESIN	0.636
	21	INSOLUBLE SULPHUR	0.330
	22	PROCESSING ADDITIVES	0.513
	23	HOMOGENIZING AGENT	0.429
	24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.190
	25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.160
	26	BLADDERS (IN Nos.)	0.020
	27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.200

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for export items.

RA may take consequential action as per Policy/Procedure.

Case No. A-350	M/s Zenith Industrial Rubber Products Pvt. Ltd., Mumbai	Status: Approved
M.No. 11/23	HQNORMSAPPLY0000286AM23	
Date: 02.11.2022	03AX04000088AM23(AL-311)	
	Advance Licence No./Date 0311013937 DT. 18.04.2022	

Subject:- Request for amendment (i.e. amendment in the ratio of quantity from 0.21Kg to 0.021Kg of import item Zinc Oxide against export product Rubber Based Compound Sheets and inclusion of one more inputs against the export product namely Rubber Compound Sheets in respect of Advance Authorization No. 0311013937 DT. 18.04.2022 issued under Para 4.07 of FTP based on self declaration.

Decision: The case was considered by the committee as per agenda. On the recommendation of technical experts provided vide email dt. 26.10.2022, it was decided to fix the adhoc input output norms as under:

- Export Item:** SYNTHETIC RUBBER BASED COMPOUNDED SHEETS (**Rubber content 56.757%**)
(Total Quantity to be exported 1,50,000 kgs)

Import Items:

S. No.	Item Description	Qty. Recommended per Kg of Export
1	SYNTHETIC RUBBER CSM(Chlorosulfonated polyethylene)	0.280 Kg
2	SYNTHETIC RUBBER (Chlorobutyl Rubber / Bromo Butyl Rubber)	0.350 Kg
3	MAGNESIUM OXIDE	0.045 Kg
4	CARBON BLACK	0.156 Kg
5	PLASTICIZER : EASTMAN 168	0.008 Kg
6	ACCELERATORS : CBS	0.012 Kg
7	ANTIOXIDANT : 6 PPD	0.015 Kg
8	ZINC OXIDE	0.021 Kg

2. **Export Item: RUBBER COMPOUNDED SHEETS (*Rubber Content 47.75%*)**

(Total Quantity to be exported 10,00,000 kgs)

Import items:

S. No.	Item Description	Qty. Recommended per Kg of Export
9	NATURAL RUBBER	0.150 Kg
10	EPDM RUBBER	0.200 Kg
11	SYNTHETIC RUBBER SBR - SERIES 1500	0.180 Kg
12	CARBON BLACK	0.100 Kg
13	ZINC OXIDE	0.024 Kg
14	ANTIOXIDANT	0.006 Kg
15	ACCELERATORS	0.006 Kg
16	TITANIUM DI-OXIDE	0.020 Kg
32	Precipitated Silica Filler (Silicon Dioxide)	0.198 Kg

3. **Export Item: RUBBER FLOOR COVERINGS & MAT (*Rubber Content 31.98%*)**

(Total Quantity to be exported 8,00,000 kgs)

Import items:

S. No.	Item Description	Qty. Recommended per Kg of Export
17	NATURAL RUBBER	0.260 Kg
18	SYNTHETIC RUBBER SBR - SERIES 1502	0.095 Kg
19	ZINC OXIDE	0.021 Kg
20	CARBON BLACK	0.090 Kg
21	ANTIOXIDANT	0.006 Kg
22	ACCELERATORS	0.006 Kg
23	CROSS LINKING AGENT : HUDE F 333	0.004 Kg

4. **Export Item: RUBBER FLOOR COVERINGS & MATTINGS (*Rubber Content 39.19%*)**

(Total Quantity to be exported 8,00,000 kgs)

S. No.	Item Description	Qty. Recommended per Kg of Export
24	NATURAL RUBBER	0.220 Kg
25	EPDM SYNTHETIC RUBBER	0.215 Kg
26	ZINC OXIDE	0.021 Kg
27	ANTIOXIDANTS	0.009 Kg
28	ACCELERATORS	0.008 Kg
29	TITANIUM DI-OXIDE	0.025 Kg
30	BONDING AGENT : SI - 69	0.005 Kg
31	CONSUMABLES : SILICON EMULSION	0.007 Kg

Note: There will be a value Cap of Rubber Chemicals and Misc. Chemicals, as per the General Note 8 of the Hand Book of Procedure Vol II. for all the export items

RA may take consequential action as per Policy/Procedure.

Case No. A-351	M/s. POLYMER TECHNOLOGY GROUP	Status: Approved
M.No. 11/23	HQRNORMAPPLY00131311AM22	
Date : 02.11.2022	05AA04048473AM22 Advance Licence No./Date 0511003456 dt. 05.07.2021	

Subject:- Request for Re-consideration of Ad-hoc norms of Advance Authorization No. 0511003456 dt. 05/07/2021.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts present in the meeting, it was decided to fix the adhoc input output norms as under:-

S.No.	Export Item	Qty.	Import Item	Qty. allowed
1	Polyurethane Primary Form / Polyurethane Pre-polymer	1.00Kg	Polytetramethylene Ether Glycol (PTMEG) / Polypropylene Glycol (PPG)	0.85Kg
			Toluene di-isocynate TDI	0.152Kg

RA may take consequential action as per Policy/Procedure.

Case No. A-352	M/s. Garware Polyester Ltd., Aurangabad	Status: Deferred
M.No. 11/23	01/87/050/00115/AM20/DES-VII	
Date : 02.11.2022	03/24/040/00003/AM20 Advance Licence No./Date 0310829191 dt. 22.05.2019	

Subject: Fixation of adhoc input output norms in respect of advance authorization issued under para 4.07 of HBP on self declaration.

Decision: The case was considered by the Committee as per agenda. The case was considered in M.No. 08 held on 28.08.2019 and rejected the case as the firm did not furnish the reply to the deficiency letter. Now, the firm has furnished the reply vide its letter dated 03.01.2020. It was noted that the information given are confusing and not clear. The Committee decided to call for the representative of the firm on personal hearing.

Case No. A-353	M/s Entermonde Polycoaters Ltd., Mumbai	Status: Deferred
M.No. 11/23	01/87/50/686/AM21/DES.VII	
Date: 02.11.2022	03/94/040/1093/AM20	
	Advance Licence No./Date 0310835881 dt. 25.04.2020	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0310835881 dt. 25.04.2020 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered by the Committee as per agenda. It was noted that the case was earlier rejected as the firm did not furnish the reply to the deficiency letter. Now, the firm vide its letter dated 06.09.2022 has furnished the requisite information. The firm has got the advance authorization amended by adding one more input appearing at S. No. 4 of import item below. The details of import/export items are as under:-

Export Item	Qty	S.No.	Import Item	Qty
Tent Fabrics Beige BSC PVC Grade 1 of 240 GSM	841054.00 Sq. meter	1	RM0000001422(WRAP KNITTED FABRIC) (WRE30503084-12/300(500)*300(840)12*12) WIDTH 215cm)	926168.600 Sq. Meters.
		2	RM0000000270(TEXTILE FINISHING AGENTS)	36501.740Kg.
		3	RM0000000926(CHEMICAL FOR TEXTILE TEATMENT)	8831.070Kg.
		4	RM0000001077(WRAP KNITTED FABRIC(WRE30503084- 12/300(500)*300(840)12*12) WIDTH 155CM	189720.00 Sq. meters

The Committee decided to defer the case.

Case No. A-354	M/s Basrur Uniseal Pvt. Ltd., Bangalore	Status: Deferred
M.No. 11/23	01/87/50/944/AM19/DES.VII	
Date: 02.11.2022	07/24/40/174/AM17	
	Advance Licence No. and Date 0710110989 dt. 18.01.2017	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0710110989 dt. 18.01.2017 issued under para 4.07 of FTP on self declaration basis.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts present in the meeting, it was decided to call for the following information from the firm:

1. Reason for not giving indigenous item in Appendix 4E of the annexure.
2. To indicate imported and indigenous items of inputs required for one Kg of each type of export item (giving net content and wastage separately).
3. Reason for variation of Raw Material for each type of Gasket.

Case No. 355	M/s Basrur Uniseal Pvt. Ltd., Bangalore	Status: Deferred
M.No. 11/23	01/87/50/1162/AM19/DES.VII	
Date: 02.11.2022	07/24/40/342/AM16	
	Advance Licence No./Date 0710109244 dt. 08.01.2016	

Subject: Re-consideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 0710109244 dt. 08.01.2016 issued under para 4.07 of FTP on self declaration basis.
Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts present in the meeting, it was decided to call for the following information from the firm:

1. Reason for not giving indigenous item in Appendix 4E of the annexure.
2. To indicate imported and indigenous items of inputs required for one Kg of each type of export item (giving net content and wastage separately).
3. Reason for variation of Raw Material for each type of Gasket.

Case No. 356	M/s The Supreme Industries Ltd., Mumbai	Status: Deferred
Meeting No.11/23	HQRs F.No. HQRNORMAPPLY00126342AM22 Present Online No. HQRNORMREVIEW00003161AM23	
Date: 02.11.2022	RA's F.No. 03AA04034314AM22	
	Adv. Authorization No./Date 0311004994 dated 29.06.2021	

Subject: Request for amendment in description of export item and amendment in description in one input item

Decision: The case was considered by the Committee as per agenda and decided to defer the case for further examination.

Case No.A-357	M/s The Supreme Industries Ltd., Mumbai	Status: Deferred
M.No.11/23	HQRNORMREVIW00003160AM23 Earlier F.No. HQRNORMAPPLY00190007AM22	
Date: 02.11.2022	RA's F.No. 03AA04097467AM22	
	Adv. Authorization No./Date 0311007100 dated 21.09.2021	

Subject: Request for amendment in description of export item and amendment in description in one input item.

Decision: Decision: The case was considered by the Committee as per agenda and decided to defer the case for further examination.

Case No.A-358	M/s The Supreme Industries Ltd., Mumbai	Status: Deferred
M. No. 11/23	Present online F.No. HQRNORMREVIW00003164AM23 Eariler F.No. HQRNORMAPPLY00247062AM22	
Date: 02.11.2022	RA's F.No. 03AA040118313AM22	
	Adv. Authorization No./Date 0311008394 dated 10.11.2021	

Subject: Request for amendment in description of export item and amendment in description in one input item.

Decision: Decision: The case was considered by the Committee as per agenda and decided to defer the case for further examination.

Case No. A-359	M/s Golden Rolls Pvt. Ltd., Sonapat	Status: Approved
M.No. 11/23	01/87/50/567/AM20/DES.VII	
Date: 02.11.2022	33/24/40/029/AM20	
	Advance Licence No./ Date 3310030646 dt. 21.01.2020	

Subject: Correction in the quantity of export item occurred by mistake/typographical mistake.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts present in the meeting, it was decided to amend the quantity of export item to 240MT in place of 244MT.

RA may take consequential action as per policy/procedure.

Case No. A-360	M/s Golden Rolls Pvt. Ltd., Sonapat	Status Approved
M.No. 11/2022	01/87/50/780/AM21/DES.VII	
Date: 02.11.202	33/24/40/003/AM21	
	Advance Licence No. and Date 3310030706 dt. 10.07.2020	

Subject: Correction in the quantity of import item occurred by mistake/typographical mistake.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts present in the meeting, it was decided to amend the quantity of import item as under:-

S.No.	Import Item	Qty.
1	SyntheticRubber (NBR)	128.520MT
2	Zinc Oxide Active	7.938MT
3	Misc Chemicals included Sulpher, Titanium Dioxide, SI- 69, Stearic Acid etc	11.340MT
4	Silica	32.130MT
5	Rubber Chemicals (Accelerators Antioxidant	3.780MT
6	Bonding Agent/Adhesive	5.292MT
7	Aluminum Scrap	63.00MT

RA may take consequential action as per policy/procedure.

Case No. 361	M/s Golden Rolls Pvt. Ltd., Sonapat	Status: Approved
M.No. 11/23	01/87/50/892/AM21/DES.VII	
Date: 02.11.2022	33/24/40/017/AM21	
	Advance Licence No. and Date 3310030756 dt. 14.10.2020	

Subject: Correction in the quantity of import item occurred by mistake/typographical mistake.

Decision: The case was considered by the Committee as per agenda. On the recommendation of technical experts present in the meeting, it was decided to amend the quantity of import item as under:-

S.No.	Import Item	Qty.
1	Synthetic Rubber (NBR)	128.520MT
2	Zinc Oxide Active	7.938MT
3	Misc Chemicals included Sulphur, Titanium Dioxide, SI- 69, Stearic Acid etc	11.340MT
4	Silica	32.130MT
5	Rubber Chemicals (Accelerators Antioxidant	3.780MT
6	Bonding Agent/Adhesive	5.292MT
7	Aluminum Scrap	63.00MT

RA may take consequential action as per policy/procedure.
